

Head Office

Uttarakhand Pollution Control Board

46B, I.T. Park, Sahastradhara Road,

Dehradun (Uttarakhand)



Action Taken Report

Original Application No. 823 of 2019

In compliance of order dated 20.09.2019

of the

Hon'ble National Green Tribunal,

Principal Bench,

New Delhi

Action Taken Report
In the matter of
Original Application no. 823 of 2019

Munna Singh

(Applicant)

Vs

State of Uttarakhand

(Respondent)

In compliance of the order passed by the Hon'ble National Green Tribunal, Principal Bench, New Delhi on dated 29.09.2019, inspection of **M/s Krishna Associates located at Daulatpur, Hajratpur, Budhwasheed, Bhagwanpur, Haridwar** is carried out by the officials of Regional Office, **Uttarakhand Pollution Control Board, Roorkee, Distt- Haridwar** on dated **23.06.2020**. The inspection report is enclosed as **Annexure-01**. According to the **inspection report :-**

1. Water Sprinklers were provided on Crushing equipments.
2. Crushing & Screening equipments were covered by shed.
3. Material conveyor belts were covered by tin sheds.
4. Wind Breaking Wall on all four sides having 12-15 feet height was established.
5. RCC road was provided within Unit premises.
6. Water Tanker & PVC water pipe line were provide for cleaning & wetting of ground within premises.
7. Extra row of plantation was provided along the boundary wall on all four sides.

In view of above observations, it is found that Unit (M/s Krishna Associates) has complied the direction of show cause notice issued on dated 04.01.2020 and provisions of Air (Prevention and Control of Pollution) Act, 1981. Therefore, Uttarakhand Pollution Control Board has issued directions under Section 31(A) of the Air (Prevention and Control of Pollution) Act,

1981 that the show cause notice issued to the unit on dated 04.01.2020 is hereby revoked. Along with Unit is directed to deposit Rs 2,32,250/- (Two lacs thirty one thousand two hundred fifty rupees only) in favour of Uttarakhand Pollution Control Board as Environment Compensation for violation of 185 days (i.e from 20.09.2019 to 23.06.2020 (excluding 92 days lockdown period)). **The copy of show cause revoke notice is annexed at Annexure – 02.**

FER/MS

27/01/2020
एस० पी० सिंह
पर्यावरण अभियन्ता

क्षेत्रीय कार्यालय
उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड

सिंचाई परिकल्प भवन परिसर, रुड़की-247667 जिला-हरिद्वार

पत्रांक-यूकेपीसीबी/आर0ओ0आर0/सा0-138/2020/323

दिनांक: 08.07.2020

By Hand

सेवा में,
सदस्य सचिव,
उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड
देहरादून।

एन0जी0टी0 कोर्ट मेटर
Uttarakhand Pollution Control Board
Diary No. 1506
Date 09/07/2020

विषय:- मै0 कृष्णा एसोसिएट्स दौलतपुर हजरतपुर, बुधवाशहीद, तहसील भगवानपुर, हरिद्वार के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक बोर्ड मुख्यालय के पत्रांक सं0-यूकेपीसीबी/एचओ/सा0-183/2019/154 दिनांक 04.01.2020 के अनुक्रम में, दिनांक 23.06.2020 को प्रश्नगत इकाई मै0 कृष्णा एसोसिएट्स का निरीक्षण उद्योग प्रतिनिधि श्री बबली राणा की उपस्थिति में किया गया। उद्योग द्वारा कारण बताओ नोटिस में उल्लेखित बिन्दुओं का अनुपालन किया जा रहा है। अतः उद्योग को निर्गत कारण बताओ नोटिस को रिवोक किये जाने की संस्तुति की जाती है। तथापि उद्योग के विरुद्ध नियमानुसार Violation Period की पर्यावरणीय क्षतिपूर्ति आरोपित किया जाना उचित होगा।

कृपया अवगत होना चाहेंगे कि मा0 एन0जी0टी0 द्वारा OA No- 823/2019 Munna Singh V/s State के क्रम में दिनांक 24.06.2020 को पारित आदेश के अनुपालन में प्रकरण पर अनुपालन स्थिति सम्बन्धी शपथपत्र दाखिल किया जाना है। मा0 एन0जी0टी0 द्वारा पारित उपरोक्त आदेश की छायाप्रति सुलभ सन्दर्भ हेतु संलग्न है।

निरीक्षण आख्या संलग्न कर अग्रिम आवश्यक कार्यवाही हेतु सादर प्रेषित है।
संलग्नक:-यथोपरि।

भवदीय,

डा० राजेन्द्र सिंह
08.07.2020

क्षेत्रीय अधिकारी (प्र०)

5.7.2020
ms.

VOC/Loc
Imp.

Alp...
PKL
10/7

**Inspection Report of M/s Krishna Associates, Daulatpur – Hazartpur,
Budhwasahid, Tehsil-Bhagwanpur ,Distt.- Haridwar**

In reference of Show Cause Notice issued to the unit wide letter No.UEPPCB/HO/Con/Gen-183 /2019/154 dated 04/01/2020, field inspection of M/s Krishna Associates ,Daulatpur - Hazartpur, Tehsil-Bhgwanpur, District- Haridwar was carried out on dated 23.06.2020. At the time of inspection, Unit representative Mr. Babli Rana (Owner) was present. As per the field inspection and available records following observations were made:

1. Unit is engaged in manufacturing of Stone Grits & Sand using river Bed material as raw material by the process of Crushing/Grinding & Screening. Unit has obtained Consent to Operate / Authorization from the Board which is valid up to 31.03.2021.
2. Unit was not operational at the time of inspection. Following developments were observed in respect of Show Cause Notice issued to the unit wide letter No. UEPPCB/HO/Con/Gen-183 /2019/154 dated 04/01/2020:

Sr. No.	Discrepancies mentioned under Show Cause Notice	Compliance Status
01.	Water Sprinklers were found on conveyor belts but not installed on crushing equipment's. Crushing & Screening equipment's were not under covered shed.	Water Sprinklers were provided on Crushing equipment's. Crushing & Screening equipment's were covered by shed. Material conveyor belts were covered by tin sheds.
02.	Wind Breaking Wall on Two Sides was found. However, wind breaking wall are not adequate.	Wind Breaking Wall on all four sides having 12-15 fit height was established.
03.	Unit has not provided metaled roads within the premises.	RCC road was provided within Unit premises.
04.	Unit has not provided any facility for cleaning & wetting of ground within the premises.	Water Tanker & PVC water pipe line were provide for cleaning & wetting of ground within premises.
05.	During inspection only single row plantation was observed on 03 sides, which needs to be improved.	Extra row of plantation was provided along the boundary wall on all four sides.

3. Unit has submitted reply of aforesaid Show Cause Notice issued. Copy attached as Annexure-1.

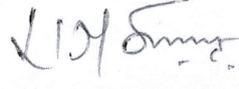
4. Unit has rectified discrepancies mentioned under Show Cause Notice issued to the Unit wide letter No. UEPPCB/HO/Con/Gen-183 /2019/154 dated 04.01.2020 & complied with the directions stipulated under aforesaid Show Cause Notice.

Recommendations:

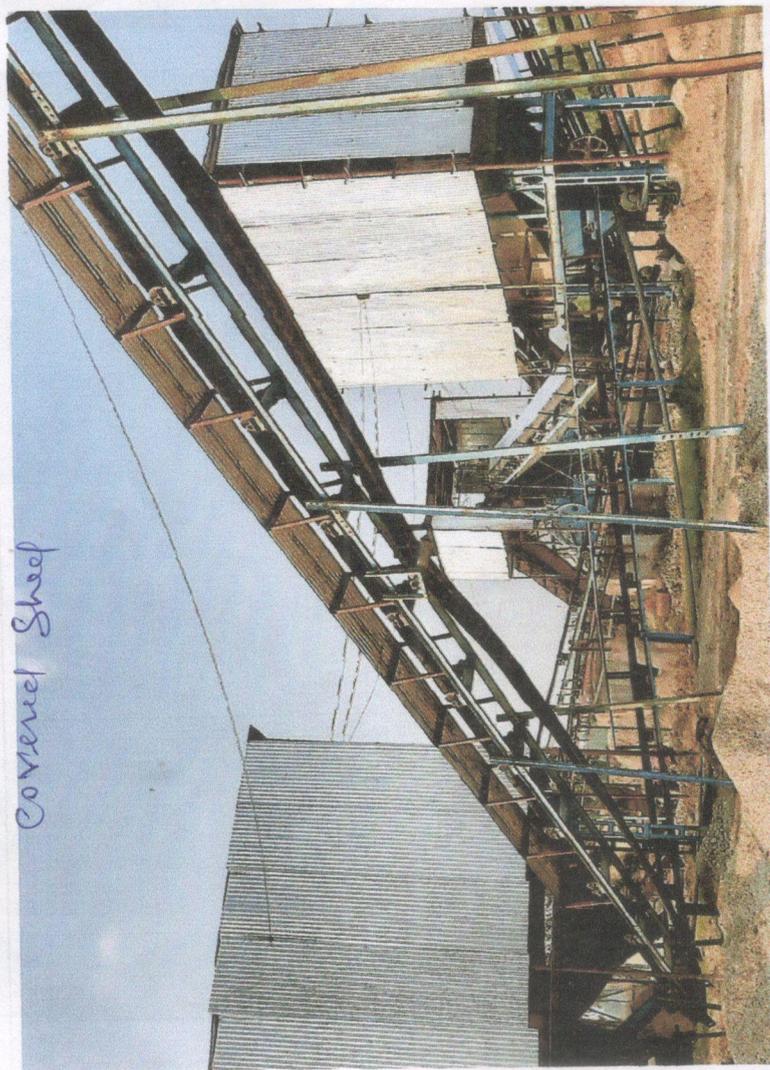
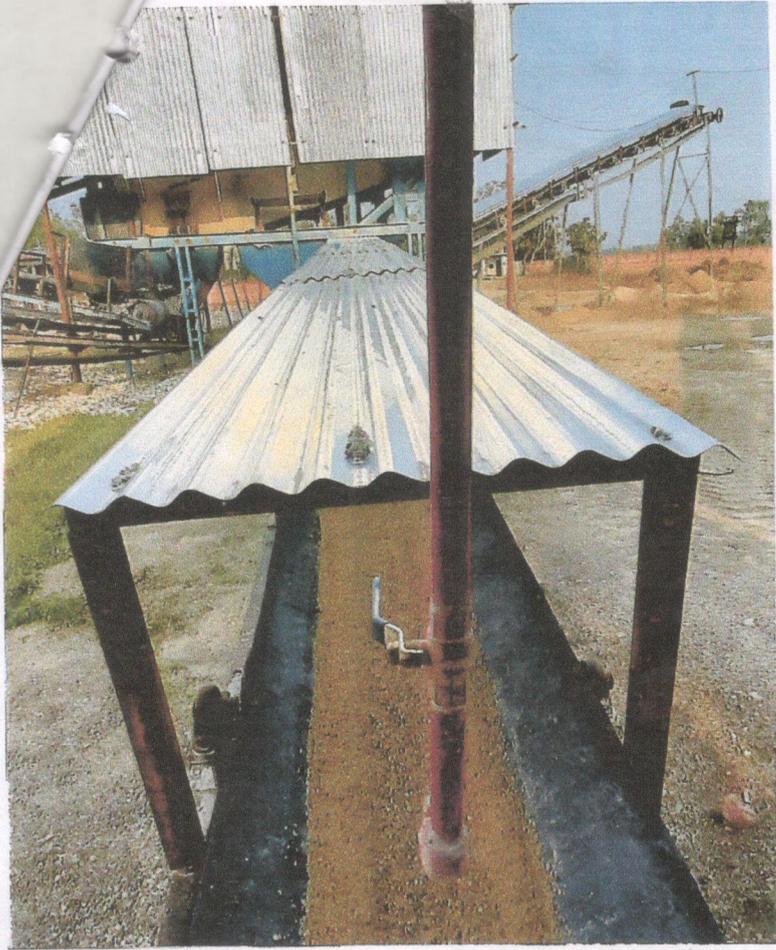
Based on above observations, it is recommended Show Cause Notice issued to the Unit may be revoked. However, environmental compensation may be imposed. For environmental compensation Location factor (LF) -1.0 and Violation factor (VF) -1.25. Unit informed that from 20.03.2020 to 02.06.2020 unit was non-operational due to lockdown (Annexure-2).

Inspection report along with enclosures & photographs is submitted for your kind perusal and further action please.

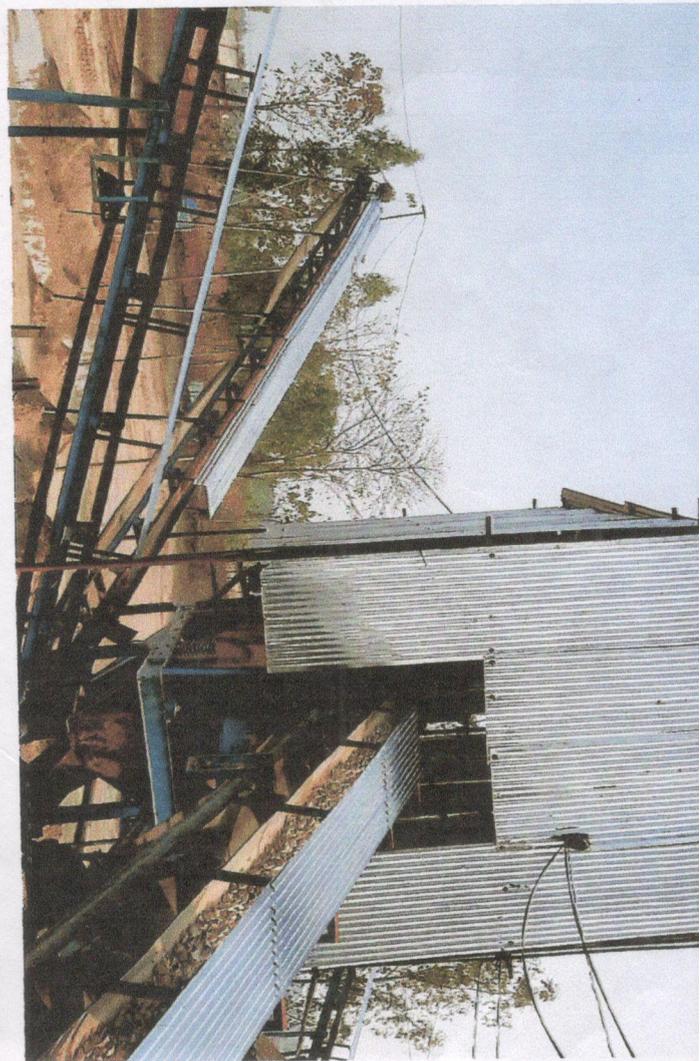

(Sunil Kumar)
Asstt. Environmental Engineer


(Dr. Rajendra Singh)
Regional Officer (I/c)

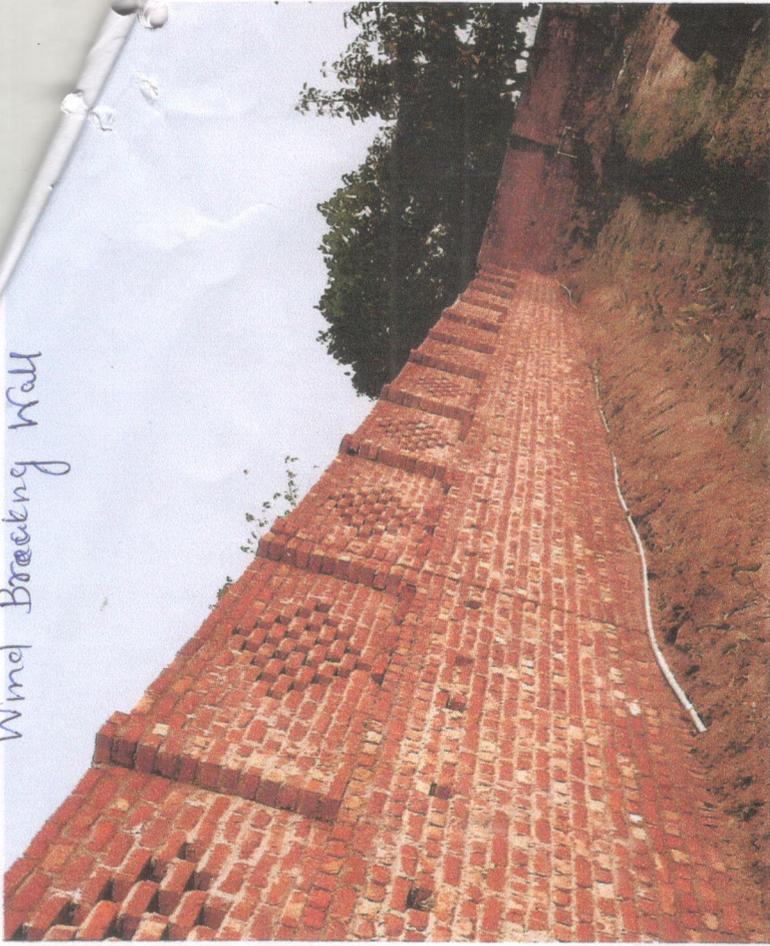
Member Secretary



Covered Sheel



Wind Breaking Wall



Green Belt



Green Belt





HEAD OFFICE
Uttarakhand Pollution Control Board
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46B, IT Park, Sahastradhara Road, Dehra Dun (Uttarakhand)
 Web : www.ueppcb.uk.gov.in. E-mail : msukpcb@yahoo.com

UKPCB/HO/Con/K-161 /2020/ 28

Date : 07.2020 5.8.2020

Speed Post

To,

M/s Krishna Associate,
Daulatpur – Hazaratpur,
Budhavashahid, Tehsil- Bhagwanpur,
Distt- Haridwar.

Directions under Section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981

WHEREAS, the Central Government has made the **Water (Prevention and Control of Pollution) Act, 1974** and **Air (Prevention and Control of Pollution) Act, 1981**; and vide provisions of these Acts every water/air polluting industry/unit/operation/processes is required to obtain consent to establish and consent to operate from the **State Pollution Control Board**; and

WHEREAS, as per **Section-21** of the **Air (Prevention and Control of Pollution Act, 1981** as amended, it is the mandatory requirement for any industry plant, operation or process, or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land; to obtain prior Consent from the Board; and

WHEREAS, for the purposes of protecting and improving the quality of environment and preventing and abating environmental pollution, the standards for discharge of environmental pollutants from the industries, operations or processes, have been specified under the Environment (Protection) Rules, 1986; and it is mandatory to every industries, operations or processes to keep their effluent quality within the specified norms; and

WHEREAS, inspection of Unit was carried out by the officials of **Regional Office, Roorkee** of this Board on dated 19.10.2019 and made following observations :-

1. During inspection, Unit was not found in operation as unit was in maintenance.
2. Water sprinklers are found on conveyor belts but not installed on crushing equipments. Crushing & Screening equipments were not under covered shed.
3. Wind breaking wall on two sides was found. However wind breaking wall are not adequate.
4. Unit has not provided metalled roads within the premises.
5. Unit has not provided any facility for cleaning and wetting of the ground within the premises.
6. During inspection, only single raw plantation was observed on 3 sides, which needs to be improved.

WHEREAS, a Show Cause Notice was issued to the Unit under **Section-31(A)** of the **Air (Prevention and Control of Pollution) Act-1981** vide this office letter No. UEPPCB/HO/Gen-183-432/2019/154 dated 04.01.2020; and

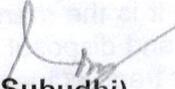
WHEREAS, in compliance of the Show Cause Notice, inspection of the Unit was carried out by the officials of Regional office, Roorkee (Haridwar) of this Board in presence of owner of the unit Mr. Babli Rana, on dated 23.06.2020 and made following observations :-

1. Unit is engaged in manufacturing of Stone grits & Sand using river bed material as raw material by the process of Crusing/Grinding & Screening. Unit has obtained Consent to operate/Authorization from the Board which is valid upto 31.03.2021.
2. Unit was not operational at the time of inspection.
3. Water sprinklers were provided on crushing equipments.

4. Crushing & Screening equipments were covered by shed.
5. Material conveyor belts were covered by tin sheds.
6. Wind breaking wall on all four sides having 12-15 ft height was established.
7. RCC road was provided within Unit premises.
8. Water Tanker & PVC water pipe line were provided for cleaning & wetting of ground within premises.
9. Extra row of plantation was provided along the boundary wall on all four sides.

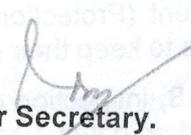
As such it is evident from above observations that the Unit has complied the directions of show cause notice issued on dated 04.01.2020 and provisions of the Air (Prevention and Control of Pollution) Act, 1981;

NOW THEREFORE, in exercise of the powers conferred under Section 31(A) the Air (Prevention and Control of Pollution) Act, 1981 as amended time to time, with approval of the Competent Authority of the Board, the show cause notice issued to Unit i.e. M/s Krishna Associate Daulatpur – Hazaratpur, Budhavashahid, Tehsil- Bhagwanpur, Distt- Haridwar vide this office letter ref. No. UEPPCB/HO/Gen-183-432/2019/154 dated 04.01.2020 is hereby revoked. Along with Unit is directed to deposit ₹ 2,31,250/- (Two lacs Thirty one thousand two hundred fifty rupees only) in favour of Uttarakhand Pollution Control Board as Environment Compensation for violation of 185 days (i.e from 20.09.2019 to 23.06.2020 (excluding 92 days lockdown period)).


(S.P. Subudhi)
Member Secretary.

Copy to:

1. Regional Officer, Uttarakhand Pollution Control Board, Regional Office, Roorkee (Hardiwar) for information and necessary action.
2. Guard File.


Member Secretary.

